

ICMR's Desert Medicine Research Centre, Jodhpur has also taken steps to develop health management information system using information technology in co-ordination with Department of Health, State Government of Rajasthan. This facility once developed will enable to predict epidemic situation.

**Integration of ISM in the syllabus of MBBS**

\*309 SHRI R.S. GAVAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government propose to change the syllabus of MBBS course to integrate Indian Systems of Medicine into it;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI SHATRUGHAN SINHA): (a) to (c) The Central Government on the recommendation of the Department of Indian Systems of Medicine and Homoeopathy have asked the Medical Council of India to consider the inclusion of basic principles and concept of Ayurveda, Homoeopathy, Siddha and Yoga in the course contents of MBBS course. This proposal is intended to sensitize the students of MBBS course about the philosophy and underlying principles of these systems of medicine. The Medical Council of India has appointed a Sub-Committee to study this proposal. The report of the Sub-Committee has been circulated among the Deans/Principals of Medical colleges and Directors of Medical Education of all the States inviting their comments in the matter. The comments of some of the Deans/Principals and Directors of Medical Education of the States are yet to be received. The Central Government will take appropriate decision in the matter on receipt of the final recommendations of the Medical Council of India.

**Disposal of cases in Fast Track Courts in A.P.**

\*310. SHRI GHULAM NABI AZAD: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Chief Justice of the Andhra Pradesh High Court has expressed his satisfaction over the case disposal rate achieved by the Fast Track Courts in the State;

- (b) if so, the total number of cases dealt by these courts;
- (c) how many of them have so far been finally disposed of;
- (d) the total cases pending at present; and

(e) whether any directive has been issued by the Chief Justice of Andhra Pradesh High Court to dispose of the pending cases by the end of this year?

THE MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHY): (a) The rate of disposal per Judge per month by the Fast Track Courts in Andhra Pradesh is 15.14 cases which is above the target of 14 cases fixed by the High Court of Andhra Pradesh as per the scheme.

- (b) 8286 cases have been transferred to these courts.
- (c) So far 4329 cases have been disposed of.
- (d) At present, 3957 cases are pending in Fast Track Courts.

(e) The High Court of Andhra Pradesh has not given any such directive to the Fast Track Courts. But the disposal of cases by Fast Track Courts is being monitored by the High Court every month and suitable instructions are being issued to the Officers who do not achieve the target fixed by the High Court.

### **Increase in the strength of judges**

†\*311. SHRI RAJIV RANJAN SINGH 'LALAN':  
SHRI RAM JETHMALANI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that there is a need to increase the number of judges in the country according to the decision given by the Supreme Court;
- (b) if so, whether Government have estimated the number of required judges in the country; and
- (c) if so, the details thereof and to what extent it would exceed the strength of judges as on March, 2002?

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†Original notice of the question was received in Hindi.